

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.203/2017

this the 18<sup>th</sup> day of January, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Sushila Gupta  
Aged about 79 years, Group 'C'  
W/o Late Yashpal Gupta  
Coach Attendant, Delhi Division  
Northern Railway Delhi  
R/o D/52, Sector 12  
Vijay Nagar, Ghaziabad. .... Applicant.

(By Advocate: Shri P.K.Ghosh)

Versus

Union of India through

1. Secretary  
Railway Board, Rail Bhawan  
New Delhi – 110 001.
2. General Manager  
Baroda House  
Northern Railway, New Delhi.
3. Divisional Railway Manager  
Estate Entry Road, New Delhi.
4. Senior Divisional Finance Manager  
Northern Railway, DRM Office  
Estate Entry Road, New Delhi.
5. Divisional Personal Officer (DRM Office)  
Northern Railway, Estate Entry Road  
New Delhi. .... Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant.

2. The applicant, a family pensioner and wife of late Shri Yashpal Gupta, who worked as Coach Attendant under the Respondent-Railway, filed the present OA seeking the following reliefs :-

“8.1 Allow the OA and direct the respondents to re-fix the applicant’s husband’s pay as per Hon’ble High Court’s orders and Railway Board’s instructions at Annexure-A-4 & A-5 and release arrears of applicant’s husband’s pay and allowances for his service life as Coach-Attendant till his death and pension and then family pension alongwith arrears for entire period alongwith interest.”

3. It is submitted that the applicant has made number of representations including Annexure A-1 representation dated 11.08.2016 ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 11.08.2016 (Annexure A-1) of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)  
Member (J)

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